

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 1583 of 2020

Pradeep Ram
..... **Petitioner**
Versus
The State of Jharkhand & Ors. **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Ajit Kumar, Sr. Advocate
For the Respondent-State : Mr. Mohan Kumar Dubey, A.C. to A.G.
For the respondent-JPSC : Mr. Sanjay Piprawall, Advocate
For the Intervener : Mr. Ritesh Kumar Gupta, Advocate

.....

04/Dated:10/09/2020:

Heard Mr. Ajit Kumar, learned senior for the petitioner, Mr. Mohan Kumar Dubey, learned counsel appearing for the respondent-State, Mr. Sanjay Piprawall, learned counsel appearing for the respondent-JPSC and Mr. Ritesh Kumar Gupta, learned counsel for the intervener.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

I.A. No. 4006 of 2020 has been filed for intervention in the instant writ petition for being impleaded as party respondent no. 7.

Learned counsel for intervener submits that the petitioner is a successful candidate in 6th Combined Civil Services Examination, 2016. He submits that this writ petition has been filed for cancellation of the 6th Combined Civil Services Examination, 2016.

He submits that in his absence, if the said writ petition will be decided, he will be prejudiced and in that view of the matter he is inclined to implead as party respondent no. 7.

Learned counsel for the petitioner has got no objection.

Mr. Mohan Kumar Dubey, learned counsel for the respondent-State and Mr. Sanjay Piprawall, learned counsel for the respondent-JPSC submit that since the intervener has come before this Court, he may be impleaded as party respondent no.7 in the writ petition.

Accordingly, I.A. No. 4006 of 2020 stands allowed.

Learned counsel for the petitioner is directed to make the intervener as party respondent no. 7 in the writ petition and he will serve the entire pleadings to the learned counsel for the intervener-respondent no. 7 within a week.

Respondent No. 7 is at liberty to file affidavit if so desire.

Post the matter on 24.09.2020.

(Sanjay Kumar Dwivedi, J.)